

No. HCA-II.22/2011

**HIGH COURT OF KARNATAKA,
HIGH COURT BUILDINGS, BELGULURU-1.
DATED: 24th November, 2022**

NOTIFICATION

SUB: Calling of sealed quotations for washing of cloth articles of this office – reg

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It is hereby notified that, High Court of Karnataka desires to invite sealed quotations from Dry Cleaning Firms located in Bengaluru only, for washing of cloth articles of this office as per Annexure-I to this Notification.

Therefore, Dry Cleaning Firms located in Bengaluru only, may submit their sealed quotations mentioning their lowest rates, inclusive of all taxes, for washing of cloth articles of this office.

Further, on acceptance of the quotation, the successful Firm shall execute an agreement in the format approved by the Hon'ble High Court of Karnataka. The right is reserved by this High Court to accept/reject/cancel any quotation/s, without assigning any reason, whatsoever.

The sealed quotation should reach the office of the Registrar General, High Court of Karnataka, Bengaluru – 560 001, not later than 14.12.2022 at 05.15 p.m. Any quotations received after the due date shall not be considered. The sealed cover containing the quotation should be superscribed with "QUOTATION FOR WASHING OF CLOTH ARTICLES".

The quotations will be opened on 15.12.2022 at 12.00 Noon, in the Chambers of the undersigned.

By Order,
Sd/-
(E. RAJEEVA GOWDA)
REGISTRAR (ADMINISTRATION)

ANNEXURE-I

Description of Cloth Articles to be washed

Sl. No.	Types of Clothes	Quantity	Rate (₹)	GST	Total (₹)
1	Towel (Big size)	01 No.			
2	Napkins (Small Towel)	01 No.			
3	Diwan Cover	01 No.			
4	Bed spread	01 No.			
5	Bed sheet	01 No.			
6	Quilt	01 No.			
7	Car Seat Cover	Per full set			
8	Sofa Cover	Per full set			
9	Pillow cover	01 No.			
10	Chair Cover	01 No.			
11	Dining Table Cloth	01 No.			
12	Table Cloth	01 No.			
13	Side Screen	01 No.			
14	Screen	01 No.			
15	Small door curtain	01 No.			
16	Big door curtain	01 No.			
17	Small window curtain	01 No.			
18	Big window curtain	01 No.			
19	Frill	01 No.			
20	Big Blanket	01 No.			
21	Small Blanket	01 No.			

Terms and Conditions:

1. The rate accepted by this Office shall not be increased till the completion of the agreement period of one year or till the expenditure in this regard reaches ₹5,00,000/- (Rupees Five Lakh), whichever is earlier, from the date of work order.
2. The cloth articles to be washed shall be collected by the firm from this Office, as and when informed. Further, they have to deliver the same to this office after proper washing, ironing and without causing any damage.
3. In case the services are found to be unsatisfactory, liberty is reserved by the High Court to cancel the Agreement at any point of time.
4. The payment shall be made through Khajane-II facility of Government of Karnataka.

By Order,
Sd/-

(E. RAJEEVA GOWDA)
REGISTRAR (ADMINISTRATION)